

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK**

**O. A. No. 260/00643 OF 2014**  
**Cuttack, this the 26<sup>th</sup> day of August, 2014**

**CORAM  
HON'BLE MR. A.K. PATNAIK, MEMBER (JUDL.)**

.....

Smt. S. Savitri,  
Aged about 55 years,  
W/o late Chandrasekhar Rao,  
Residing at Near Railway Colony, Dhobipada  
Maukhali, PS- Jagacha, Santragachi,  
West Bengal at present C/o Gopal Sethy,  
Garage No. D/S/26, M.L.A. Colony,  
Unit-IV, PO/PS Kharvel Nagar,  
Bhubaneswar, Dist. Khurda.

.....Applicant

Advocate(s)... Mr. R.K.Samantsinghar

**VERSUS**

Union of India represented through

1. The General Manager,  
East Coast Railway, Rail Vihar,  
At/PO/PS-Chandrasekharpur, Bhubaneswar,  
Dist-Khurda.
2. Divisional Railway Manager,  
East Coast Railway, Khurda Road Division,  
At/PO/PS- Jatni, Dist- Khurda.
3. Sr. Divisional Personnel Officer,  
East Coast Railway, Khurda Road Division,  
At/PO/PS- Jatni, Dist- Khurda.

..... Respondents

Advocate(s)..... Mr. T. Rath

*T. Rath*

## O R D E R (ORAL)

### A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. R.K.Samantsinghar, Ld. Counsel for the applicant, and Mr. T.Rath, Ld. Standing Counsel for the Railways, on whom a copy of this O.A. has already been served.

3. In this O.A. filed under Section 19 of the Administrative Tribunals Act, 1985, the applicant has prayed for employment assistance on compassionate ground in favour of her unmarried daughter. After the death of the husband of the applicant, who was working as Bearer in Catering Department of E.Co.Railways, Khurda Road, the applicant approached the Respondents' department for compassionate appointment in favour of her daughter. After submission of required documents when she did not receive any reply, she made representation vide Annexure-A/7 dated 15.11.2011 addressed to Respondent No. 3, i.e. Sr. D.P.O., E.Co.Rly., Khurda Road, followed by a reminder dated 02.06.2012 before D.R.M., E.Co.Rly., Khurda Road (Respondent No.2), under Annexure-A/8. Mr. Samantsinghar, Ld. Counsel for the applicant, submitted that till date no response has been received by the applicant.

3. Mr. T.Rath, Ld. Standing Counsel appearing for the Railways, submits that he has no immediate instruction regarding status of the representations as stated above.

4. Be that as it may, since it is the positive case of the applicant that no decision has been communicated to her by Respondent Nos. 3 and 2 on the representations submitted vide Annexures-A/7 and A/8 respectively, without entering into the merit of this matter, this O.A. is disposed of at

*Value*

this admission stage with direction to Respondent Nos.2 and 3 to consider the grievance of the applicant as referred to by her in her representations, if the same are still pending with them, and communicate the decision thereof, in a well-reasoned order to the applicant within a period of 30 (thirty) days from the date of receipt of a copy of this order. No costs.

5. As agreed to by Ld. Counsel for both the sides, copy of this order, along with the paper book, be transmitted to Respondent Nos. 2 and 3 by Speed Post at the cost of the applicant, for which Mr. Samantsinghar, Ld. Counsel for the applicant, undertakes to furnish the postal requisites by 27.08.2014.

  
(A.K.PATNAIK)  
MEMBER(Judl.)

RK